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Secretary

स्नेहलता श्रीवास्तव

सचिव



सत्यमेव जयते

भारत सरकार  
विधि और न्याय मंत्रालय  
न्याय विभाग

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

D.O. No. 15011/32/2016-JUS(AU)

Dated the 13<sup>th</sup> October, 2016

Dear

This is to apprise you of the significant events relating to the Department of Justice for the month of September, 2016.

### 1. Appointment/Transfer of Judges

i)	Fresh Appointments as Judges (Madras, Chhattisgarh, Jharkhand and Kerala High Courts)	-	26
ii)	Chief Justices Appointments (Kerala, Tripura, Sikkim, Manipur & Calcutta)	-	05
iii)	Additional Judges made permanent (Jharkhand High Court)	-	02
iv)	Judges transferred [ Rajasthan to Punjab & Haryana High Court(2), Manipur to Gauhati High Court(1), Himachal High Court to Uttarakhand High Court(1) and Madhya Pradesh High Court to J&K High Court(1)]	-	05

Three court cases are pending in the Supreme Court relating to appointment of Judges (W.P.624, 625 and 295 of 2016).

### 2. Phase II of the eCourts Mission Mode Project

As per recommendation of eCommittee of Supreme Court, Rs.67.29 crore has been sanctioned and released to High Courts for implementation of decentralized activities of Phase – II of eCourts Project including Rs.7.48 crores to High Courts in North East States.

The Hon'ble Minister of Law and Justice took a review meeting on 21<sup>st</sup> September, 2016. He reviewed the progress of eCourts project and underlined the importance of connectivity, Process Re-engineering and Cloud Technology in the implementation of eCourts in the country. He highlighted the crucial role played by effective process service and availability of records of lower courts in justice delivery. He also reviewed the subject of All India Judicial Service.

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